

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 309**  
**(IB)-109(PB)/2021**  
**New RA- 39/2024**

**IN THE MATTER OF:**

**Mr. Murari Lal Soni**

... **Applicant/Petitioner**

**Under Section: 94(1)of IBC, 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the Intervener :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**RA-39/2024**: As can be seen from prayer clause B of the application the IA for restoration of Company Petition No. IB-109(PB)/2021 has been preferred after some delay. Though the prayer for condoning the delay has been made in the application for restoration of Company Petition itself, but such is not the proper practice. The yardsticks for condoning the delay is instituting the proceedings are different from those of considering the prayer for restoration of the petition dismissed for default.

As prayed by the Ld. Counsel appearing for the Applicant one week time is granted for filing a separate application for condonation of delay. The application to be filed may be listed along with the present IA.

List on 06.06.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**